

It is further pointed out that the State Commission in S.M.P. No. 1 of 2009 decided the issue and passed an order on 28.10.2009, with reference to the advance declaration and there was no reason as to why the said date was not taken into consideration for fixing date on which the order would come into effect.

The learned counsel for the Respondent TNEB, on the other hand vehemently submitted that the impugned Order is justified.

We notice, as pointed out by the learned counsel for the Appellant, that there are no reasons given in the impugned Order as to why the Order has to come into effect from 17.08.2010 even though the earlier Order was passed on 28.11.2008 and the Order in S.M.P. No. 1 of 2009 had been passed on 28.10.2009.

Under these circumstance, we deem it fit to set a side the impugned order on this issue and remand the matter directing the State Commission to consider and decide the said question as to when actually this Order will come into effect and what are the reasons for the same. Accordingly ordered. The State Commission is directed to dispose of the matter within one month from the date of the receipt of

this order after hearing the Appellant and the parties concerned. In the meantime, the Appellant is directed to pay the admitted current bills.

Accordingly, the Appeal is allowed.

(V.J. Talwar)
Technical Member

TS/KS

(Justice M. Karpaga Vinayagam)
Chairperson